

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III**

CP-291/(ND)/2017

In the matter of :

M/s. Crocus Travel (P) Ltd

.. PETITIONER

SECTION :

Under Section 252 (3)

Order delivered on 05.10.2017

Coram :

**R. VARADHARAJAN,
Hon'ble Member (Judicial)**

For the Petitioner


: Mr. Amit Tyagi, Advocate

For the Respondent/Corporate Debtor

ORDER

Learned Counsel for the petitioner is present. Since the Petition filed under the provisions of Section 252 (3) is not in the appropriate form as the petition should be in appeal form and not in the application form as presently filed, the petitioner is directed to file a suitable appeal against the challenge of the order of ROC striking out its name under Section 248 of the Companies Act, 2013.

Post the matter as and when the petitioner files the petition in the appeal format.


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**

Surjit
06.10.2017